

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

18/03/2019

O.A./260/179/2019

WITH IP

R KHAMARI

-V/S-

M/O RAILWAYS

ITEM NO:17

FOR APPLICANTS(S) Adv. : Mr. S.P. Swain

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the applicant submitted that the applicant's limited grievance addressed if a direction is given to the respondents for disposal of the representation dated 10.12.2018 (Annexure-A/7) to the authorities.</p>
	<p>Respondents' counsel submitted that the applicant does not have any cause of action as on date.</p>
	<p>In view of the limited prayer made by the counsel and without expressing any opinion on the merit of this case, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 10.12.2018 (Annexure-A/7) and dispose of</p>

the same as per law under intimation to the applicant.

The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.2 by speed post at the coast of the applicant for which Ld. Counsel for the applicant undertakes to deposit the postal by 22.03.2019.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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